

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 285/2017 with C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:



Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: Shalby Ltd.
V/s.
Dr. Pranav Shah

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. MR. GURSHARAN H. VIRK, ADV. for Respondent 
2. Raheel Patel Advocate Petitioner 

ORDER

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Petitioner. Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

Both sides counsels represented that settlement talks are going on and requested one-week time.

List the matter on 15.11.2017 as a last chance.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 08th day of November, 2017.